



*(By Speed Post/By Messenger/By e-mail)*

**THE GAUHATI HIGH COURT AT GUWAHATI**

*(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)*

No. HC.VII-91/1994/2514/A

From: Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court, Guwahati

To,

Shri Rajib Goswami,  
Principal Judge, Family Court,  
Nalbari

*Dated Guwahati the 20<sup>th</sup> July, 2020*

**Subject: Casual leave with Head-quarter leave permission**

**Reference: Your letter No.FC.NLB/05/2019/ 267-269 dated 20.07.2020**

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you are granted Casual leave for 3 (three) days with effect from 22.07.2020 to 24.07.2020 with Head-quarter leave permission from the evening of 21.07.2020 till the morning of 27.07.2020.

The Counselor, Family Court, Nalbari will remain in-charge of your Court and Office, during your absence.

Yours faithfully,

*sol t.*

**JOINT REGISTRAR (VIGILANCE)**

Memo No.HC.VII-91/1994/2515/A.

Dated 20.07.2020

Copy to:-

✓ The Counselor, Family Court, Nalbari for information and necessary action.

*(Signature)*  
*21/7/2020*

**JOINT REGISTRAR (VIGILANCE)**

*(Signature)*